### P-24039/63/2025-IPR -International Policy Section

Government of India
Ministry of Commerce and Industry
Department for Promotion of Industry and Internal
Trade
(IPR –International Policy Section)

Vanijya Bhawan, New Delhi Dated: 04th July, 2025

#### ORDER

Sanction of the President is hereby conveyed to the foreign deputation of the following officials to participate in the 66th Series of Meetings of the Assemblies of the Member States of WIPO, to be held at WIPO headquarters, Geneva from July 7 to July 17, 2025. in hybrid format (excluding travel time and enforced half, if any):

S.No.	Name	Duration
i.	Shri Amardeep Singh Bhatia, Secretary, DPIIT	July 7 to 8, 2025
ii.	Prof.(Dr.) Unnat P. Pandit, CGPDTM	July 9 to 10, 2025
iii.	Shri. Dinesh P Patil, Joint Controller of Patents and Designs	July 8 to 10, 2025
iv.	Ms. Tripti Pandey, Examiner of Patents and Designs	July 9 to 10, 2025
V.	Shri Karan Thapar, Director, DPIIT	July 15 to 16, 2025

2. The tour of the officers will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

3. The officer will be entitled to the following expenditure during deputation:

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As per entitled class.			
As per actual.			
As admissible.			
As per entitlement.			
As per norms.			
To be provided by PMI, Geneva.			
As per entitlement as per Para 5 of M/o Finance's O.M. dated 26.03.2018.			
As per norms.			
On actual basis.			
As per entitlement.			

4. During the period of deputation, the officers will draw their pay and allowances in the existing capacity. The expenditure on their pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn

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only in Indian currency. The officers will not be allowed to draw any part of the salary in foreign exchange.

- 5. The other entitlements of the officers including medical facilities will be as laid down in the orders issued by the Ministry of Finance/Ministry of External Affairs from time to time.
- 6. All admissible expenditure in respect of the officers **from DPIIT** towards Air passage/Hotel Accommodation/TA/DSA/Airport Tax/Medical Expenses/Mobile Phone/excess baggage etc. will be debitable to the Head- 2852.80104.01.01.12 under Demand No. 11 of the Department for Promotion of Industry & Internal Trade for the Financial Year 2025-2026.
- 7. All admissible expenditure in respect of the officers from the O/o CGPDTM towards Air passage/Hotel Accommodation/TA/DS/Airport Tax/Medical Expenses/Mobile Phone/excess baggage etc. will be debitable to the Head- 3475.00102.11.01.12 under Demand No. 11 of the Department for Promotion of Industry & Internal Trade for the Financial Year 2025-2026.
- 8. DSA etc. will be paid to them by PMI, Geneva. Hotel accommodation and local transport may be arranged by the PMI, Geneva.
- 9. The officers will furnish a report on their visit after return from abroad.
- 10. This sanction will be treated as an authority for the payment.
- 11. This is issued with the concurrence of SS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No 46 dated 02.07.2025 of File No. P-24039/63/2025-IPR -International Policy Section (Computer No. 212426).

(Deepak Kumar)

Deputy Director

To:

The Pay & Accounts Officer (PAO),

Department for Promotion for Industry and Internal Trade, Udyog Bhawan, New Delhi.

#### Copy to:

- 1. The Head of Chancery, PMI, Geneva, hoc.geneva@mea.gov.in.
- 2. Shri Gaurav Kumar Thakur, Counsellor, PMI, Geneva, eco.genevapmi@mea.gov.in
- 3. The Joint Secretary (MER), MEA, New Delhi.
- 4. The Joint Secretary (Central Europe Division), MEA, New Delhi.
- 5. Sr. PPS to Secretary, DPIIT
- 6. Prof. (Dr.) Unnat P. Pandit, CGPDTM
- 7. Dr. Dinesh P Patil, Joint Controller of Patents & Designs
- 8. Ms. Tripti Pandey, Examiner of Patents and Designs
- 9. Shri Karan Thapar, Director, DPIIT
- 10. The Chief Controller of Accounts, DPIIT, Udyog Bhavan, New Delhi.
- 11. PPS to AS(HP)/PA to Dir.(KT)
- 12. Shri Arun Kumar, Under Secretary, IPR (Estt.), DPIIT
- 13. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File
- 14. Establishment-I, Vanijya Bhawan, New Delhi.
- 15. Record File

## P-24039/63/2025-IPR -International Policy Section

Government of India
Ministry of Commerce and Industry
Department for Promotion of Industry and Internal
Trade
(IPR –International Policy Section)

Vanijya Bhawan, New Delhi Dated: 04<sup>th</sup> July, 2025

## **ORDER**

Sanction of the President is hereby accorded to the deputation of the following officials from O/o CGPDTM for participating in the 66th Series of Meetings of the Assemblies of the Member States of WIPO, which is going to held at WIPO headquarters in Geneva from July 8 to July 17, 2025 (excluding travel time and enforced half, if any):

S.No.	Name	Duration
1.	Shri. Ajay Garg, Senior Examiner of Trademarks, GI & Copyright (Madrid Union)	July 8 to 17, 2025
2.	Shri. Santosh Kumar Gupta, Assistant Controller of Patents and Designs (PCT Union)	July 8 to 17, 2025

- 2. The tour will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.
- 3. The terms and conditions of the deputation are as under:
  - I. **Period of deputation:** The officers shall be on deputation from July 8 to 17, 2025 (10 days), excluding journey time and enforced halts, if any.
  - II. Pay: During the period of deputation, the officers shall draw their pay and allowances in the existing capacity. The expenditure on their pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officers shall not be allowed to draw any part of their salary in foreign exchange.
  - III. **Medical Assistance:** The officers shall be entitled to medical assistance in accordance with the Orders issued by the Ministry of External Affairs and Ministry of Finance, as amended from time to time.
  - IV. Passage etc.: Travel by Air, Hotel accommodation and daily subsistence expenses, etc. will be borne by the World Intellectual Property Organization (WIPO). No expenditure on account of TA/DA will be borne by DPIIT. However, expenses on mobile, excess baggage, etc

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will be borne under the FTE Head of O/o CGPDTM 3475.00102.11.01.12 under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2025-26.

- V. The officers shall submit a report after completion of the program.
- 4. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs, etc. from time to time.
- 5. This is issued with the concurrence of SS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No 46 dated 02.07.2025 of File No. P-24039/63/2025-IPR -International Policy Section (Computer No. 212426).

(Deepak Kumar)

Deputy Director

To:

The Pay & Accounts Officer (PAO), DPIIT, Udyog Bhawan, New Delhi.

# Copy to:

- 1. The Head of Chancery, PMI, Geneva, hoc.geneva@mea.gov.in
- 2. Shri Gaurav Kumar Thakur, Counsellor, PMI,Geneva, eco.genevapmi@mea.gov.in
- 3. The Joint Secretary (MER), MEA, New Delhi.
- 4. The Joint Secretary (Central Europe Division), MEA, New Delhi.
- Shri. Ajay Garg, Senior Examiner of Trademarks, GI & Copyright, O/o CGPDTM
- 6. Shri. Santosh Kumar Gupta, Assistant Controller of Patents and Designs, O/o CGPDTM
- 7. The Chief Controller of Accounts, DPIIT, Udyog Bhavan, New Delhi.
- 8. Sr. PPS to SIIT/PPS to AS(HP)/PS to Dir. (KT)
- 9. Shri Arun Kumar, Under Secretary, IPR (Estt.), DPIIT
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